

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2832
ANSWERED ON:12.12.2011
INTEGRATION OF EUNUCHS
Tandon Annu

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether measures are being taken by the Government to integrate eunuchs into the mainstream of the Indian Society;
- (b) if so, the details thereof;
- (c) whether the Government is considering to accord eunuchs a special status; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) and (b): The Constitution of India guarantees right to equality to all citizens of the country and prohibits discrimination on the grounds of religion, race, caste, sex or place of birth. Accordingly, all citizens, including eunuchs, are entitled to enjoy the rights guaranteed to them by the Constitution.

(c) and (d): The Election Commission of India has issued directions under the provisions of Rule 4 of the registration of Electors Rules, 1960 that the Forms (Forms 6, 7 & 8) relating to enrolment in the electoral roll, eunuchs/transsexual may include their sex as 'other' where they do not want to be described as male or female. The Commission has also directed the Chief Electoral Officer of all States/UTs to make necessary modifications in the format of electoral roll and the forms relating to enrolment in this regard.